

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.1278
TO BE ANSWERED ON 25.07.2018

EXTRADITION OF FINANCIAL DEFAULTERS

1278. PROF. K V. THOMAS:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the number of Indians living abroad who have been involved in financial irregularities with the banks as well as who are under criminal investigation; and
- (b) the steps being taken for the extradition of these persons?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[GEN. (DR) V. K. SINGH (RETD)]

(a) Ministry of External Affairs, not being the original repository of information requested in (a), and the same has been obtained from the primary investigating agencies namely CBI and Enforcement Directorate (ED).

According to the information provided by the CBI, the number of Indians involved in financial irregularities with the banks as well as who are under criminal investigation (who are living abroad/fled abroad) during the last three years i.e. 2015, 2016, 2017 and 2018 (up to 30 June 2018) are as follows: (i) Shri Pushpesh Baid (ii) Shri Ashish Jobanputra (iii) Shri Vijay Mallya (iv) Shri Sunny Kalra (v) Smt. Aarti Kalra (vi) Shri Sanjay Kalra (vii) Smt. Varsha Kalra (viii) Shri Sudhir Kumar Kalra (ix) Shri Jatin Mehta (x) Shri Umesh Parekh (xi) Shri Kamlesh Parekh (xii) Shri Nillesh Parekh (xiii) Shri Vinay Mittal (xiv) Shri Eklavya Garg (xv) Shri Chetan Jayantilal Sandesara (xvi) Shri Nitin Jayantilal Sandesara (xvii) Smt. Diptiben Chetankumar Sandesara (xviii) Shri Nirav Modi (xix) Shri Neeshal Modi (xx) Shri Mehul Choksi (xxi) Shri Sabya Seth (xxii) Shri Rajiv Goyal (xxiii) Smt. Alka Goyal (Total 23)

Enforcement Directorate has provided a list of names of Indians living abroad who have been involved in financial irregularities with the banks as well as who are under criminal investigation, which are as follows: (i) Shri Vijay Mallya (ii) Shri Jatin Mehta (iii) Shri Lalit Modi (iv) Shri Nirav Modi (v) Shri Mehul Choksi (vi) Shri Ritesh Jain (vii) Shri Nitin Jayantilal Sandesara (viii) Shri Chetan Jayantilal Sandesara (ix) Smt. Dipti Chetan Sandesara (x) Shri Hitesh Narendrabhai Patel (xi) Smt. Mayuriben Patel (xii) Shri Ashish Suresh Bhai and (xiii) Mrs. Priti Ashish Jobanputra. (Total 13)

It may be noted that eight persons feature on both the list.

(b) Efforts are being made for securing presence of these accused in the country by way of issuance of LOC, RCN and Extradition requests.

The Government has decided to introduce the Fugitive Economic Offenders Bill, 2018 in Parliament. However, since both the Houses were prorogued on 6th April, 2018, the Bill could not be considered and passed by the Parliament. As Parliament was not in session and an urgent legislation was required to be made, the President promulgated the Fugitive Economic Offenders Ordinance, 2018 (No.1 of 2018) on 21 April, 2018. The Ordinance, inter-alia, provides for expeditious confiscation of proceeds of crime and properties or benami property owned by a fugitive economic offender in India or abroad with a view to make him submit to the jurisdiction of Courts in India.

The Fugitive Economic Offenders Bill, 2018 was passed by Lok Sabha on 19 July 2018.
